

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 450/TT/2024

Subject : Petition for truing up of transmission tariff for the 2019-24 period and determination of transmission tariff for the 2024-29 the “Additional Special Energy Meters” in Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 14 Others

Parties Present : Shri V. C. Sekhar, PGCIL

Petition No. 451/TT/2024

Subject : Petition for truing up of transmission tariff for the 2019-24 period and determination of transmission tariff for the 2024-29 tariff period for the Combined Asset comprising of Asset-I: 1x315 MVA, 400/220 kV Transformer at Nalagarh; Asset-II: 1x315 MVA, 400/220 kV Transformer at Abdullahpur; Asset III: 1x500 MVA, 400/220 kV Transformer at Amritsar; and Asset IV: 4x105 MVA, 400/220 kV Single Phase Transformers at Kishenpur under “Augmentation of Transformation Capacity (Part-I)” in Northern and Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 14 Others

Parties Present : Shri V. C. Sekhar, PGCIL

Petition No. 452/TT/2024

Subject : Petition for truing up of transmission tariff for the 2019-24 period and determination of transmission tariff for the 2024-29 tariff period for the Combined Asset-A consisting of Combined Element-1: (i) 400 kV D/C RAPP-Kankroli Transmission Line along with associated bays, (ii) 50 MVAR Bus Reactor along with associated bays at Kankroli Sub-station, and (iii) 400 kV S/C RAPP-Kota Transmission Line along with 80 MVAR Bus Reactor and Combined Element-2: (i) 400/220 kV 315 MVA ICT-II along with associated bays & two no. 220 kV line bays at Kankroli Sub-station, (ii) 400/220 kV 315 MVA ICT-I along with associated bays & 2 nos. 220 kV line bays at Kankroli Sub-station, and (iii) 400/220



kV 315 MVA ICT-I and ICT-II at Kota Sub-station and 400/220 kV 315 MVA ICT-III at Kankroli Sub-station along with associated bays at Kota and Kankroli Sub-stations, respectively, under “Transmission System associated with RAPP 5&6” in Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 14 Others

Parties Present : Shri V. C. Sekhar, PGCIL

Petition No. 455/TT/2024

Subject : Petition for truing up of transmission tariff for the 2019-24 period and determination of transmission tariff for the 2024-29 tariff period for the “Combined Assets under ERSS-I” in Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Power (Holding) Company Limited (BSPHCL) and 5 Others

Parties Present : Shri Mohd. Mohsin, PGCIL
Shri Zafrul Hasan, PGCIL
Ms. Suchitra Rani Gautam, PGCIL
Shri Amit Yadav, PGCIL
Shri Arjun Malhotra, PGCIL

Petition No. 465/TT/2024

Subject : Petition for truing up of transmission tariff for the 2019-24 period and determination of transmission tariff for the 2024-29 tariff period for “Up-gradation of Transfer Capacity of Talcher-Kolar HVDC Bipole” in the Southern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and 19 Others

Parties Present : Shri Mohd. Mohsin, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Arjun Malhotra, PGCIL



Petition No. 470/TT/2024

Subject : Petition for truing up of transmission tariff for the 2019-24 period and determination of transmission tariff for the 2024-29 tariff period for Asset under “Transmission System associated with Farakka-III” in Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Power (Holding) Company Limited (BSPHCL) and 5 Others

Parties Present : Shri Mohd. Mohsin, PGCIL
Shri Zafrul Hasan, PGCIL
Ms. Suchitra Rani Gautam, PGCIL
Shri Amit Yadav, PGCIL
Shri Arjun Malhotra, PGCIL

Petition No. 471/TT/2024

Subject : Petition for truing up of transmission tariff for the 2019-24 period and determination of transmission tariff for the 2024-29 tariff period for Asset under “LILO of one circuit of 132 kV D/C Siliguri-Rangit Transmission line at Gangtok” in Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Power (Holding) Company Limited (BSPHCL) and 5 Others

Parties Present : Shri Mohd. Mohsin, PGCIL
Shri Zafrul Hasan, PGCIL
Ms. Suchitra Rani Gautam, PGCIL
Shri Amit Yadav, PGCIL
Shri Arjun Malhotra, PGCIL

Petition No. 472/TT/2024

Subject : Petition for truing up of transmission tariff for the 2019-24 period and determination of transmission tariff for the 2024-29 tariff period for Asset under “LILO of Siliguri-Gangtok section of 132 kV Rangit-Siliguri transmission line at Melli under “Integration of Sikkim Transmission System” in the Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)



Respondents : Bihar State Power (Holding) Company Limited (BSPHCL) and 5 Others

Parties Present : Shri Mohd. Mohsin, PGCIL
Shri Zafrul Hasan, PGCIL
Ms. Suchitra Rani Gautam, PGCIL
Shri Amit Yadav, PGCIL
Shri Arjun Malhotra, PGCIL

Petition No. 473/TT/2024

Subject : Petition for truing up of transmission tariff for the 2019-24 period and determination of transmission tariff for the 2024-29 tariff period for Asset under "Strengthening of Farakka-Malda Transmission Link and Additional 315 MVA Transformer at Malda" in the Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Power (Holding) Company Limited (BSPHCL) and 5 Others

Parties Present : Shri Mohd. Mohsin, PGCIL
Shri Zafrul Hasan, PGCIL
Ms. Suchitra Rani Gautam, PGCIL
Shri Amit Yadav, PGCIL
Shri Arjun Malhotra, PGCIL

Petition No. 86/TT/2024

Subject : Petition for determination of Transmission Tariff from the COD to 31.3.2024 for Asset I-132 kV D/C Roing (PG)-Chapakhowa (AEGCL) Transmission Line alongwith associated line bays at Roing (PG) and Chapakhowa (AEGCL) end under Project "North Eastern Region Strengthening Scheme-X".

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Assam Power Distribution Company Limited (APDCL) and 6 Others

Parties Present : Shri Mohd. Mohsin, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Arjun Malhotra, PGCIL



Petition No. 127/TT/2024

Subject : Petition for determination of transmission tariff from the COD to 31.3.2024 for Asset 1: 01 No 400/220 kV, 500 MVA ICT along with associated bays at Bhatapara substation under "Augmentation of 1x500 MVA, 400/220 kV ICT (3rd) at Bhatapara (PG)" in the Western Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and 8 Others

Parties Present : Shri Mohd. Mohsin, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Vishal Sagar, PGCIL
Shri Arjun Malhotra, PGCIL

Petition No. 150/TT/2024

Subject : Petition for determination of transmission tariff from the COD to 31.3.2024 for Asset-1: Conversion of 240 MVAR Non-switchable line reactor at Raipur PS (associated with Raipur PS-Champa PS 765 kV Ckt- 1) into Switchable Line reactor along with NGR bypass arrangement and Asset 2: Conversion of 240 MVAR Non-switchable Line reactor at Raipur PS (associated with Raipur PS-Champa PS 765 kV Ckt- 2) into Switchable Line reactor along with NGR bypass arrangement under "Western Region Expansion Scheme- XXIV (WRES-XXIV)" in Western Region".

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and 7 Others

Parties Present : Shri Mohd. Mohsin, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Vishal Sagar, PGCIL
Shri Arjun Malhotra, PGCIL

Petition No. 181/TT/2024

Subject : Petition for determination of transmission tariff from the COD to 31.3.2024 for Asset-1 02 Nos., 420 kV, 3-phase 63 MVAR Switchable Line Reactor one in each circuit of Silchar (POWERGRID)-Imphal (POWERGRID) 400 kV D/C line at Imphal



end and Asset-2 100 MVA, 220/132 kV ICT (3rd) along with associated bays at Salakati Sub-station under Project " North Eastern Region Strengthening Scheme-XI".

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Assam Power Distribution Company Limited (APDCL) and 6 Others

Parties Present : Shri Mohd. Mohsin, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Arjun Malhotra, PGCIL

Petition No. 183/TT/2024

Subject : Petition for determination of transmission tariff from the COD to 31.3.2024 for the Transmission Asset: 1 no. 220 kV Line bay (209) for Termination of Gola (UP)-Shahjahanpur (PG) Ckt-1 at Shahjahanpur (PG) 400/220 kV Sub-station under "Implementation of 220 kV Bay at Shahjahanpur (PG) 400/220 kV Sub-station".

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 15 Others

Parties Present : Shri V.C. Shekhar, PGCIL

Petition No. 187/TT/2024

Subject : Petition for determination of transmission tariff from the COD to 31.3.2024 for "Provision of SPARE ICTs" in Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Power (Holding) Company Limited (BSPHCL) and 5 Others

Parties Present : Shri Mohd. Mohsin, PGCIL
Shri Zafrul Hasan, PGCIL
Ms. Suchitra Rani Gautam, PGCIL
Shri Amit Yadav, PGCIL
Shri Arjun Malhotra, PGCIL

Date of Hearing : **26.12.2024**



Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Record of Proceedings

The representatives of the Petitioners submitted that the present Petitions have been filed for the determination of transmission tariff from the Date of Commercial Operation (DOCO) to 31.3.2024. He requested to approve the transmission tariff as claimed in the respective Petitions.

2. After hearing the representatives of the Petitioners, the Commission directed as under:

- (a) Issue notice to the Respondents;
- (b) The Respondents to file their respective replies within three weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter; and
- (c) The Petitioners to file the following information, on an affidavit, within two weeks with a copy to the Respondents:

Petition No. 450/TT/2024

- (a) The details of the SEMs installed at various Sub-stations; and
- (b) Whether the SEMs installed at various sub-stations are still in operation, or have they been subsequently replaced with new SEMs? If yes, the details thereof.

Petition No. 452/TT/2024

- (a) A copy of the Investment Approval.
- (b) Whether any transmission assets have been decapitalized covered in the instant Petition? If so, the details of the same.

Petition No. 455/TT/2024:

- (a) A copy of the Investment Approval;
- (b) The Petitioner has carried out the re-conductoring of Ckt-I and Ckt- II of 400 kV D/C Siliguri-Purnea (HTLS Cond.) transmission line and claimed the CODs as 1.6.2013 and 1.4.2014. Clarify the reasons for not claiming the ACE in the Petition rather claiming the tariff separately.



(c) Clarify the reasons for claiming the O&M Expenses in respect of 1 No. 63 MVAR, 400 kV Reactor at Baripada sub-station for 2024-29 tariff period. However, the same has not been mentioned under the scope of the work and also has not been claimed by the Petitioner in Petition No. 703/TT/2020.

Petition No. 465/TT/2024

(a) A copy of the Investment Approval.

(b) The instant tariff petition covers up-gradation of Talcher-Kolar HVDC Bipole System. The Commission already granted tariff for the Talcher-Kolar HVDC line and the reasons for not claiming as ACE under Talcher-Kolar HVDC line, instead of claiming tariff separately?

Petition Nos. 451/TT/2024, 470/TT/2024, 472/TT/2024 and 473/TT/2024

(a) A copy of the Investment Approval.

Petition No. 471/TT/2024

(a) A copy of the Investment Approval.

(b) The Petitioner has sought O&M Expenses for the 8 Nos. 132 kV Bays at Gangtok Sub-station and the 4 Nos. 132 kV Bays at Siliguri Sub-station. The Petitioner to clarify whether the 8 Nos. 132 kV Bays at Gangtok Sub-station and 4 Nos. 132 kV Bays at Siliguri Sub-station is part of the instant tariff petition, if so, submit the documentary proof of the same.

Petition No. 86/TT/2024:

(a) Justification and reasons for the delay beyond 29.5.2023 till the COD.

(b) As per the DPR, the compensation towards crop, tree, PTCC, and Hutment, etc. was Rs 155 lakh and as per RCE, it is Rs 855 lakh. Justify increase in the cost for the same.

(c) As per the Form-5 for the transmission line, the estimated cost towards Insulators was Rs 27.12 lakh, Hardware fittings was Rs 38.64 lakh, Civil works including foundation was Rs 338.16 lakh, whereas, the actual cost has been claimed as Rs. 83.83 lakh, Rs 196 lakh and Rs 515.65 lakh respectively. Justify the same.



(d) As per Form-5(B) as submitted by the Petitioner, it has been observed that the supply and delivery of towers for the 132 kV D/C Roing-Chapakhowa transmission line under NERSS-X was awarded on 20.8.2020. However, the Investment Approval date for the project is 1.12.2020. Justify the same.

Petition No. 127/TT/2024

(a) Relevant documents and justification for the delay post April 2023 till the COD.

(b) Copies of award for procurement of transformers as in Form 5(A), the dates for date of award and start date of work for supply of the 400/220 kV auto transformers at Bhatapara from Toshiba T&D Systems Pvt Ltd.

(c) PERT chart of the Project.

(d) As per the revised Auditor's Certificate and revised tariff forms, the gross block considered in Form 13(B) does not match with the Auditor's Certificate. Justify the same.

(e) The communication/notice/correspondence with CSPTCL post 27.6.2023, if any.

(f) Trial-run Certificate of 400/220 kV Bhatapara sub-station on no load or clarify the same.

(g) The Petitioner has submitted the self-declared COD letter stating the COD under "Regulation clause 5(1), Section-2". However, there is no provision such as "Regulation clause 5(1), Section-2" in the 2019 Tariff Regulations. Justify the same.

(h) As per the OM dated 1.12.2021, the augmentation of 1x500 MVA, 400/220 kV ICT (3rd) at Bhatapara (PG) was accorder at Rs. 3000 lakh, however, as per the Investment Approval, the cost is Rs. 3826 lakh. Justify the same.

(i) The Investment Approval for the project was accorded on 14.2.2022. However, in the Annexure for the details of time over-run, the start date for supplying of the transformers as per the original schedule is given as 28.1.2022. Justify the same

Petition No. 150/TT/2024:

(a) A copy of the CEA Energization Certificate for Asset-1.



- (b) Documentary proof for the delay between 15.9.2023 to 15.10.2023 for Asset-2.
- (c) For Asset-1 and Asset-2, submit the following:
- Form-5A, Form-12, copy of CTUIL OM.
 - A copy of the documents for the time over-run supporting delay due to heavy rainfall, outage deferment highlighting the asset names, documentary proofs regarding the details supply vendor for C&R panels, to whom it was awarded and how much time the panels took to reach the site.
 - A copy of the minutes of meeting in which the shutdown was approved.
 - The exact number of delay days with the corresponding documentary proofs.
 - Clarify, if the delay was due to G20 Summit or due to deferment of the outage.

Petition No. 181/TT/2024:

- (a) Justify, as to why the CEA Energization Certificate dated 8.9.2023 for Asset-2 does not specifically mention the 100 MVA ICT 3 and why it only mentions “Energization of electrical installations at 220/132 kV Salakati Sub-station”
- (b) Detailed justification on how chip shortage and the Russia-Ukraine war has directly impacted the commissioning of the project. Furnish details regarding what was the original schedule of material shipment (which was impacted due to chip shortage and Russia-Ukraine war), and when was it actually received along with documentary evidence to validate the dates.
- (c) Impact of rainfall on the commissioning activities and the commissioning schedule of Asset-1 and Asset-2 along with the legible documentary evidence for the same.
- (d) No delay reasons have been furnished after 1.11.2022 onwards up to 1.4.2023 in the chronology of the delay reasons for Asset-1. Provide the same along with the documentary evidence, if any.
- (e) Justification regarding why the space constraint for installation of 2x63 MVAr reactor at Imphal Sub-station was not identified at the planning stage and why the matter has been taken up with the concerned authority for requisite shutdown after the lapse of a considerable time period even after the SCOD.



(f) No delay reasons have been furnished after 1.1.2023 up to 13.9.2023 in the chronology of delay reasons submitted for Asset-2. Provide the same along with documentary evidence, if any.

(g) The reason for large variation in the completion cost vis-à-vis estimated cost for the transformer under Asset-2.

(h) Initial Spares claimed in the Petition and the Auditor's Certificate do not match the value of the Initial Spares claimed in Form-5 and Form-13. Confirm which value of the Initial Spares is correct and accordingly, submit the revised documents for the same .

Petition No. 183/TT/2024:

(a) A copy of approval from the competent authority to utilize the existing bays (Bay no. 206 and 207) at Shahjahanpur Sub-station (PG) for LILO of 220 kV Sub-station of Sitapur-Shahjahanpur transmission line.

(b) A copy of approval from the competent authority to consider the time frame for completion of the 220 kV line bay (Bay no. 209) at Shahjahanpur (PG) Sub-station in line matching with 220 kV Gola-Shahjahanpur (PG) Sub-station

Petition No. 187/TT/2024:

(a) Justify the delay post October 2023 till the COD alongwith the relevant documents, if any.

(b) Submit the IMD data with respect to the delay due to rainfall along with affected activities for the same.

(c) As per the OCC and TCC meeting, the approved cost for the procurement of 5 nos. of cold spare transformer for the Eastern Region was Rs. 5000 lakh. However, the Investment Approval was accorded for Rs 9456 lakh. Justify the same.

3. These Petitions will be listed for the hearing on **13.2.2025**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

